

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4501
ANSWERED ON:24.04.2000
TRIALS IN JAIL PREMISES
M.V.V.S MURTHI

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Delhi High Court has set up a four members Committee of Advocates under the directives of the Chief Justice of India to scrutinise the cases of undertrials booked for petty offences to see who among them could be released on bails;
- (b) if so, the details thereof;
- (c) whether the Government have also issued any guidelines to the State Government/Union Territories administration to take such decisions in their respective States;
- (d) if so, the reaction of the State Governments in this regard;
- (e) the time by which the said directives are likely to be implemented; and
- (f) the extent to which it is likely to clear the pending undertrials cases?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFIARS (SHRI RAM JETHMALANI)

- (a) and (b) Information is being collected from the Delhi High Court and will be laid on the Table of the House.
- (c) In pursuance of the orders passed on 13.10.1999 and 7.12.1999 by the Supreme Court of India, in the case-R.D. Upadhyay Vs. State of Andhra Pradesh & Other, the Central Government has written to all the State Governments and Union territories Administration to take urgent necessary steps for expeditious disposal of cases of undertrials who are languishing in various jails in the country.
- (d) Most of the State Governments, have appointed Special Judicial/Metropolitan Magistrate for the disposal of petty criminal cases, including traffic cases.
- (e) and (f) it is not possible to indicate a definite time frame for its implementation and the extent to which it is likely to clear the pending undertrials cases.
- (a) Yes, Sir.